

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-879(PB)/2020

IN THE MATTER OF:

Penta Travels (India) Pvt. Ltd. Applicant/petitioner
Vs.
Sare Gurgram Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant Mr. Gaurav Arora, Adv.

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent.

Reply be filed within one week hereof by the respondent.

List the matter on 14.09.2020.

Sdl—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sdl—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)